

Bill No-5



राज निवास
दिल्ली-११००५४
RAJ NIWAS
DELHI-110054

Subject: The Delhi Netaji Subhas University of Technology Bill, 2015

Enclosed is the Lt. Governor's message to the Speaker of the Legislative Assembly conveying the direction of the President of India on Delhi Netaji Subhas University of Technology Bill, 2015 (Bill No.05 of 2015) returning the Bill to the Legislative Assembly for reconsideration and amendment of the Bill.

Two authenticated copies (in original) of the Delhi Netaji Subhas University of Technology Bill, 2015 (Bill No.05 of 2015) are also returned herewith.

Receipt of this letter, Lt. Governor's Message and authenticated copies may please be acknowledged.

Encl.: As above


Vijay Kumar
(Vijay Kumar)
Secretary to Lt. Governor

Secretary, Legislative Assembly

U.O. No. 25(C3)/2017-RM/06/A-321

Date- 12/01/2017

For n.a., please


12/01/2017

DS(Leg)

SCA/1736
12-01-2017

Bill No. 5

उपराज्यपाल
दिल्ली

LIEUTENANT GOVERNOR
DELHI



राज निवास
दिल्ली-११००५४
RAJ NIWAS
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MESSAGE

The President of India has considered the Delhi Netaji Subhas University of Technology Bill, 2015 (Bill No.05 of 2015) and directed that the Bill be returned to the Legislative Assembly of National Capital Territory of Delhi requesting to reconsider and amend the Bill, and in particular, consider the desirability of introducing the amendments in sections 2, 13, 14, 16 and 18 as observed hereunder-

1. **Sub-section (n) of Section 2**
"Government" means the Lieutenant Governor of National Capital Territory of Delhi appointed by the President under Article 239 and designated as such under Article 239AA of the Constitution.
In this regard, MHA's letter No.U-11013/12/1995-UTL dated 25.07.2002 refers.

2. **Sub-section (2) of Section 13**
As per the policy of Central Government which has been evident from the various Central Universities Legislations that have been enacted, the Vice-Chancellor are always appointed by the Visitor (here the Chancellors) and not the Government; therefore Section 13(2) requires amendment. The amended section should state that the Vice-Chancellor will be appointed by the Chancellor of the University.

3. **Sections 14(1), 16(1) and 18**
The appointing authorities for the other employees of the University such as Pro-Vice Chancellor, Registrars, the Controller of Finance etc. are the authorities of the University and not the Government. The concerned sections [section 14(1), section 16(1) and section 18] require amendments to state the appropriate authority in the University appointing them.

The Bill is, therefore, returned for reconsideration of the Legislative Assembly of National Capital Territory of Delhi under proviso to section 25 read with first proviso to section 24 of the Government of National Capital Territory of Delhi Act, 1991 and Rule 157 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, 1997.

(Anil Baijal)
Lieutenant Governor, Delhi

11.01.2017.

Speaker,
Legislative Assembly of the
National Capital Territory of Delhi.